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ITEM NO.19 COURT NO.3 SECTION XII
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

1506/2017

(Arising out of impugned final judgment and order dated 23/09/2016
in RP No. 329/2010 and order dated 27/04/2010 in WP No. 349/2007
passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

NASEEMA KHAN Petitioner(s)

VERSUS

SHAFIQR RAHMAN AND ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 23/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Shakil Ahmed Syed,Adv.

Mohd. Parvez Dabas,Adv.

Mr. Uzmi Jameel Husain,Adv.

Mr Milan Laskar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Leave granted.

Status quo, obtained as on today, shall be maintained, in the
meanwhile.

[O.P. SHARMA] [RAJINDER KAUR]

AR-CUM-PS COURT MASTER